

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## NEW DELHI

### **Petition No. 82/MP/2023**

Subject : Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of Ancillary Service Contracts on PXIL's PRATYAY Platform.

Petitioner : Power Exchange India Limited (PXIL)

Respondent : Grid Controller of India Limited

### **Petition No.81/RC/2023**

Subject : Petition under Section 66 of the Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking approval for introduction of Ancillary Service in Day Ahead Market (AS-DAM) & in Real Time Market (ASRTM).

Petitioner : Hindustan Power Exchange Ltd (HPX)

Respondent : Grid Controller of India Limited

### **Petition No.88/RC/2023**

Subject : Petition under Regulation 25 of Central Electricity Regulatory Commission (Power Market) Regulations, 2021 read with Central Electricity Regulatory Commission (Ancillary Services) Regulations, 2022 for approval of introduction of the Ancillary Services Market segments at IEX.

Petitioner : Indian Energy Exchange Limited (IEX)

Respondent : Grid Controller of India Limited

Date of Hearing : 20.4.2023

Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri Sakya Singa Chaudhuri, Advocate, PXIL  
Ms. Nithya Balaji, Advocate, PXIL  
Shri Anil Kale, PXIL  
Shri Vishal Binod, Advocate, HPX



Shri Parvesh Sharma, HPX  
Ms. Kirti Goyal, HPX  
Shri Jogendra Behera, IEX  
Shri Gaurav Maheshwari, IEX  
Shri Alok Mishra, NLDC  
Shri Subhendu Mukarjee, NLDC

### **Record of Proceedings**

Learned counsel for the Petitioners submitted that these petitions have been filed seeking approval for introduction of Ancillary Service Contracts on their respective Power Exchanges. Learned counsels and the representatives of the Petitioners further mentioned that the matters have already been heard in detail by the Commission on 21.3.2023 and accordingly, the matters may be reserved for order.

2. The representative of NLDC submitted that based on the direction of the Commission vide Record of Proceedings for the hearing dated 21.3.2023, a mock exercise was conducted with IEX & HPX and NLDC may be permitted a week's time to file the results of the mock exercise.

3. Learned counsel for the Petitioner, PXIL submitted that PXIL is in the process of making necessary software/communication facilities ready for rollout of ancillary service contracts and will conduct the mock trial as soon as they are ready.

4. After hearing the learned counsels and the representative of the Petitioners and NLDC, the Commission directed the NLDC to file its report, as per the direction of the Commission vide Record of Proceedings for the hearing dated 21.3.2023, on or before 26.4.2023 with copy to the other side.

5. Subject to the above, the Commission reserved the order in the matters.

**By order of the Commission**

**sd/-  
(T.D. Pant)  
Joint Chief (Law)**